

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**  
**Schedule of the Special Institutional Course for Civil Judges, Junior Division of 2020 batch (Group-II)**

**Dated: 29.11.2021 to 04.12.2021**

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:15 pm	SESSION – V 4:20 pm onwards
29.11.2021 Monday	Inauguration of the Course Feedback from the participants, identifying issues and challenges faced on the Board <i>(Contd..)</i> By: <b>Director, MPSJA</b>	Feedback from the participants, identifying issues and challenges faced on the Board  By: <b>Director, MPSJA</b>	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts]  <i>(Contd..)</i> By: <b>Shri Jayant Sharma, Faculty Junior, MPSJA</b>	Interactive discussion on – Key issues relating to remand and bail [u/s 167(2), 436, 436A, 437 CrPC and other Acts]  By: <b>Shri Jayant Sharma, Faculty Junior, MPSJA</b>	<b>Journey of Criminal Trial</b> Filing of charge sheet, ER, FR, cognizance, framing of charge and appearance of witnesses  By: <b>Shri Dharendra Singh, Faculty Senior, MPSJA</b>
30.11.2021 Tuesday	Interactive discussion on – 1. Compounding of offence u/s 320 CrPC 2. Appreciation & Marshalling of evidence 3. Judgment writing in criminal cases & Preparation of warrant of sentence  By: <b>Shri Dharendra Singh, Faculty Senior, MPSJA</b>	Interactive discussion on – Key issues relating to Negotiable Instrument Act, 1881  By: <b>Shri Dharendra Singh, Faculty Senior, MPSJA &amp; Shri Jayant Sharma, Faculty Junior, MPSJA</b>	Interactive discussion on – Key issues relating to Protection of Women from Domestic Violence Act, 2005 and u/s 125 CrPC  By: <b>Smt. Anu Singh, O.S.D.-II, MPSJA</b>	<b>Journey of Civil Trial</b> Interactive discussion on – 1. Jurisdiction of Civil Court u/s 9 CPC 2. Suits for declaration u/s 34 Specific Relief Act, 1963  <i>(Contd...)</i> By: <b>Director, MPSJA</b>	<b>Journey of Civil Trial</b> Interactive discussion on – (i) Jurisdiction of Civil Court u/s 9 CPC (ii) Suits for declaration u/s 34 Specific Relief Act, 1963  By: <b>Director, MPSJA</b>
01.12.2021 Wednesday	Interactive discussion on – Interim custody of property u/s 451/457 CrPC and other Special Acts  By: <b>Shri T. S. Ajmani, O.S.D.-I, MPSJA</b>	Interactive discussion on – (i) Temporary injunction (O.39 rules 1 & 2 CPC) (ii) Its breach (O.39 rule 2A CPC) (iii) Issuance of commission (O. 26 CPC)  By: <b>Shri Yashpal Singh, Dy. Director, MPSJA</b>	Interactive discussion on – Key issues relating to recording of evidence in criminal cases & recording of statement u/s 164 CrPC and power of court u/s 311 CrPC  By: <b>Shri T. S. Ajmani, O.S.D.-I, MPSJA</b>	Interactive discussion on – Examination of accused u/s 313 CrPC & Defence evidence and provision u/s 315 CrPC  By: <b>Smt. Anu Singh, O.S.D.-II, MPSJA</b>	Interactive discussion on – Appearance of parties, Consequence of non-appearance (O.9 CPC) and Adjournment (O.17 CPC)  By: <b>Shri Yashpal Singh, Dy. Director, MPSJA</b>

DATE/ DAY	SESSION – I 10:00 am to 11:30 am	SESSION – II 11:45 am to 1:00 pm	SESSION – III 1:45 pm to 3:00 pm	SESSION – IV 3:15 pm to 4:30 pm	SESSION – V 4:40 pm onwards
02.12.2021 Thursday	<b>Journey of Civil Trial</b> Institution & scrutiny of plaint, Service of summons (O.5 CPC), Written statement, Set off & Counter claim (O.6 CPC) and Addition of parties (O.1 CPC)  By: <b>Director, MPSJA</b>	<b>Journey of Civil Trial</b> Examination (O.10), Discovery and inspection (O.11), ADR mechanism u/s 89, Framing of issues, Settling date, Attendance of witnesses (O.16 CPC) & Suit by or against minor and state (O.32 & O.27) By: <b>Director, MPSJA</b>	Interactive discussion on – Key issues relating to M.P. Land Revenue Code, 1959  By: <b>Shri Dhirendra Singh, Faculty Senior, MPSJA</b>	Interactive discussion on – Filing of complaint, inquiry u/s 200 to 202 CrPC and issuance of process and evidence before charge  By: <b>Shri Yashpal Singh, Dy. Director, MPSJA</b>	Judicial Ethics, Norms & Behaviour  By: <b>Hon’ble Shri Justice Atul Sreedharan, Judge, High Court of M.P.</b>
03.12.2021 Friday	Interactive discussion on – Key issues relating to Registration Act, 1908 and Indian Stamp Act, 1899 impounding of document  By: <b>Shri Jayant Sharma, Faculty Junior, MPSJA</b>	Interactive discussion on – Key issues relating to exhibition of documents and dealing with objections in recording of evidence in civil cases  By: <b>Shri Jayant Sharma, Faculty Junior, MPSJA</b>	Interactive discussion on – Key issues relating to provisions u/s 205, 299, 317, 323, 325, 446 CrPC Trial of cross cases  By: <b>Shri T. S. Ajmani, O.S.D.-I, MPSJA</b>	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC) <i>(Contd..)</i>  By: <b>Shri Dhirendra Singh, Faculty Senior, MPSJA</b>	Interactive discussion on – Key issues relating to execution proceedings (O.21 CPC)  By: <b>Shri Dhirendra Singh, Faculty Senior, MPSJA</b>
04.12.2021 Saturday	Interactive discussion on – Key issues relating to Court Fees Act, 1870 and Suits Valuation Act, 1887  By: <b>Shri Jayant Sharma, Faculty Junior, MPSJA</b>	Interactive discussion on – (i) Appreciation & Marshalling of evidence (ii) Judgment writing in civil cases & drawn of decree (iii)Compromise & withdrawal (O.23 CPC) By: <b>Shri T. S. Ajmani, O.S.D.-I, MPSJA</b>	Interactive discussion on – Rejection & return of plaint (O.7 CPC) & Amendment of pleadings (O.6 rule 17 CPC) and Death of parties (O.22 CPC)  By: <b>Shri Jayant Sharma, Faculty Junior, MPSJA</b>	Court Management, Board Management and Case Management  By: <b>Director, MPSJA</b>	Valedictory Session & Departure

- NOTE:-** (1) The schedule is subject to change as per exigencies.  
(2) Use of Cell Phones in lecture room is strictly prohibited.  
(3) The participants are requested to strictly follow the COVID-19 guidelines like wearing masks, social distancing, hand sanitizing time to time etc.

**DIRECTOR**